

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA/TAXRA/EXP No. 2455 1989

Sh. Naresh Chander
APPLICANT(S) Sh. N.S. Dalal,
COUNSELVERSUS
U.O.I & others.
RESPONDENT(S) COUNSEL

Date	Office Report	Orders
		<p>11.12.1989 OA- 2455/89 Applicant through Shri N.S. Dalal, Counsel. Heard the learned counsel. Issue Notice(dasti) to the respondents on admission and interim relief, returnable on 21.12.1989.</p> <p>In the meantime, any appointment made, will be subject to the outcome of the present application.</p> <p><i>D.K.Chakravorty</i> <i>Arvind</i> (D.K.CHAKRAVORTY) (P.K.KARTHA) MEMBER VICE CHAIRMAN</p>
		<p>21.12.89 Present: Shri N.S. Dalal, counsel for the applicant along with the applicant. None for the respondents. Heard the learned counsel of the applicant. He craves leave for withdrawing the application with liberty to file a fresh application. The prayer is granted and the application is dismissed as withdrawn with liberty to file a fresh application in accordance with law, if so advised.</p> <p><i>D.K.Chakravorty</i> <i>Arvind</i> (D.K.CHAKRAVORTY) (P.K.KARTHA) MEMBER VICE CHAIRMAN</p>